

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY

(15)

R.P.NO. 31/94

IN

OA.NO. 48/91

Shri C.J.Jacob

... Applicant

v/s.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande  
Hon'ble Member (A) Shri M.R.Kolhatkar

Tribunal's Order (By Circulation)  
(PER: M.R.Kolhatkar, Member (A))

Dated: 24-3-94.

Several grounds have been urged in this review petition but the main ground urged is that the Supreme Court judgement in Direct Recruits Case has not been noticed by the Tribunal and that the judgement is erroneous. We have considered the matter. We have rejected the application not only on the ground of limitation but we had also noted that the allegations relating to malafides or non-application of mind or violation of rules have also not been substantiated. We are satisfied that the Supreme Court judgement does not help the applicant and that no cogent case is made out for review of our judgement. The Review Petition is rejected.

M.R.Kolhatkar  
(M.R.KOLHATKAR)  
MEMBER (A)

M.S.Deshpande  
(M.S.DESHPANDE)  
VICE CHAIRMAN

mrj.